Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 27.09.2012

The meeting No.25/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 27.09.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.25/AM-13 dated 27.09.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 25/84-ALC3/2012 MEETING DATE : 27.09.2012

	Case No.:3/19/84-ALC3/2012	1 -	Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: Rejected
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	HQ File :01/84/050/00135/AM13/	RLA File :10/24/040/00018/AM12/	Lic.No/Date:1010049775 01.06.2012	Reject
$\begin{vmatrix} 1 \end{vmatrix}$	Decision: The Committee considered	the case as per agenda alongwith oth	er relevant papers and observed	that applicant firm
	has not submitted requisite information	n/details called for vide DGFT's letter	er dated 28.08.2012 so far. In v	view of above, the
	Committee was unable to finalise the no	orms and constrained to reject the case	se.	
	RLA may take suitable conseque	ential action accordingly		

	Case No.:4/19/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: Rejected	
	HQ File :01/84/050/00136/AM13/		Lic.No/Date:3510038573 15.06.2012	Reject	
11	Decision: The Committee considered has not submitted requisite information		II		
	Committee was unable to finalise the no				
	RLA may take suitable consequential action accordingly.				

Case No.:28/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	27.00.2012	Status: Approved
HQ File :01/84/050/00160/AM13/		Lic.No/Date:0510328494 27.06.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/81/2012-13/Hosy., dated 26.09.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Blouse (3/4 Sleeve) made	8420 Nos.	97% Polyester 3%	2.80 Sq. meter
	of 97% Polyester 3% Spandex		Spandex printed woven	per piece
	printed woven fabric, GSM-93+/-		fabric, GSM-93+/-10%	

10% (Style No.:32500/32500P)				
The GSM should match in both import and expe	ort.			
The R.A. shall be advised to take necessary act	on subject to co	mpliance of other usual conditi	ons.	

	Case No.:6/20/84-ALC3/2012	Party Name: VEEKAY POLYCOATS LTD.	Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: Rejected			
	HQ File :01/84/050/00183/AM13/ RLA File :05/24/040/00111/AM13/ Lic.No/Date:0510328799 03.07.2012						
4	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 03.09.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.						

	Case No.:7/20/84-ALC3/2012		Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: Rejected		
	HQ File :01/84/050/00184/AM13/	Lic.No/Date:0510328805 03.07.2012	Reject			
5	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 03.09.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.					

	Case No.:11/19/84-ALC3/2012	- 11-15 - 11-1	Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: Deferred
6	HQ File :01/84/050/00143/AM13/		1	Defer Date: 11.10.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier decision alongwith details of import and export items taken in the similar case. The case has been decided to defer the case for re-listing on 11.10.2012.

	Case No.:25/19/84-ALC3/2012	Party Name: FASHION ACCESSORIES	Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: Deferred
7	HQ File :01/84/050/00157/AM13/	RLA File :05/23/040/00129/AM13/	Lic.No/Date:0510329217 10.07.2012	Defer Date: 11.10.2012
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 11.10.2012.

Case No.:8/20/84-ALC3/2012		Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: Rejected
HQ File :01/84/050/00185/AM13/		Lic.No/Date:0510330614 25.07.2012	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 03.09.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:12/22/84-ALC3/2012		07.00.0010	Status: Approved
HQ File :01/84/050/00202/AM13/		Lic.No/Date:0510330652 26.07.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this

case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/81/2012-13/Hosy., dated 26.09.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 100% Silk dyed woven fabric, GSM-34+/-10% (as shell) with 90% Silk	120 Nos.	100% Silk dyed woven fabric, GSM-34+/-10%	3.40 Sq. meter per piece
	10% Spandex dyed woven fabric, GSM-50+/-10% (as lining), Style No. C209632639		90% Silk 10% Spandex dyed woven fabric, GSM-50+/-10%	1.70 Sq. meter per piece
2.	Ladies Top made of 100% Silk dyed woven fabric, GSM-34+/-10% (as shell) with 90% Silk 10% Spandex dyed woven fabric, GSM-50+/-10% (as lining), Style No. C209053630	1000 Nos.	100% Silk dyed woven fabric, GSM-34+/-10% 90% Silk 10% Spandex dyed woven fabric, GSM-50+/-10%	per piece
3.	Ladies Dress made of 100% Silk dyed woven fabric, GSM-34+/-10% (as shell) with 90% Silk 10% Spandex dyed woven fabric, GSM-50+/-10% (as lining), Style No. C209605639	610 Nos.	100% Silk dyed woven fabric, GSM-34+/-10% 90% Silk 10% Spandex dyed woven fabric, GSM-50+/-10%	per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/25/84-ALC3/2012	Party Name: SRF LIMITED	Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: Approved
HQ File :01/84/050/00232/AM13/	RLA File: 04/24/040/00080/AM13/	Lic.No/Date:0410138779	

			10.08.2012					
Decision:	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details							
submitted	submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this							
case, taking cue from SION A-2398 and A-2821, as detailed below:-								
S.No.	Export Product	Export	Import item	Quantity allowed				
	_	Ouantity						

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S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Synthetic fabrics, 840	1,25,000	Polyester Yarn	1,31,250 Kgs.
	Denier and above	Kgs.	V.P. Latex	8125 Kgs.
	Polyester Fabric (EE),		Resorcinol	875 Kgs.
	Dipped Belting Fabric,		Formaldehyde	1250 Kgs
	Rubberised Textile		Bonding Agent (Grill Bond/	625 Kgs.
	Fabrics.		Casabond/Vulcabond-E/ Isobond	-
			PC45)	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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HQ File :01/84/050/00186/AM13/	e No.:9/20/84-ALC3/2012	 	Status: Approved
13.08.2012	ile:01/84/050/00186/AM13/		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per amendment sheet issued by the CLA, New Delhi as detailed below:-

S.No.	Export	Product		Export	Import	item		Quantity
				Quantity				allowed
1.	Hand	Embroidered	Suzani	286 Nos.	Hand	Embroidered	Suzani	286 Nos.
	fabric	madeups	Throws		fabric	madeups	Throws	

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(Assorted size) over dyed/	(Assorted size) Textiles						
processed							
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.							

Case No.:1/25/84-ALC3/2012		07.00.2012	Status: Approved
HQ File :01/84/050/00231/AM13/	RLA File :05/23/040/00169/AM13/	Lic.No/Date:0510331891 14.08.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of measurement & CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Guest towels S/2 made of 100% Linen woven fabric, GSM-165+/-		100% Linen woven fabric, GSM-165+/-10%	2476.800 Sq. meter
	10%, Size-15x22 inches (one set=02 pcs.)		mone, 35111 100 17 1070	
2.	Shams made of 100% Linen woven fabric, GSM-165+/-10%, Size-20x32 inches	17,730 Nos.	100% Linen woven fabric, GSM-165+/-10%	18,790 Sq. meter
3.	Runner made of 100% Linen woven fabric, GSM-165+/-10%, Size-18x108 inches	1140 Nos.	100% Linen woven fabric, GSM-165+/-10%	2086 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/25/84-ALC3/2012	Party Name: SRG APPARELS PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: Deferred
HQ File :01/84/050/00238/AM13/	RLA File :32/24/040/00028/AM13/	Lic.No/Date:3210056336 16.08.2012	Defer Date: 25.10.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given measurement, size and calculation sheet for each item of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 25.10.2012.

		Status: Deferred
HQ File :01/84/050/00188/AM13/		Defer Date: 25.10.2012

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that applicant firm was asked to furnish the details of net contents of input in export product. In reply, the applicant firm stated that it is 100% nylon yarn. However, applicant firm has not mentioned what will be weight of input in the export product. Accordingly, the Committee after deliberations decided to ask the applicant firm to intimate the weight of input in the export product along with CAD/CAM, measurement sheet of the export product for consideration of the proposal. The case stands for re-listing on 25.10.2012.

		Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: Deferred
HQ File :01/84/050/00189/AM13/			Defer Date: 25.10.2012

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that applicant firm has not made available the sample of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the sample of the export product for consideration of the

	Case No.:5/2	25/84-ALC3/2012	Party 1	Name: STANFAB	APPARELS PRIVATE LIMITED	Meet No 27.09.20	o/Date:25/84-AI		Status: Deferred
16	HQ File :01/8	84/050/00235/AM13/	RLA F	LA File :04/24/040/00096/AM13/			Lic.No/Date:0410138992 21.08.2012		Defer Date: 25.10.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm								
	11		-		sheet of the export product in			_	
	fabric. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the sample and calculation sheet of the export product for consideration of the proposal. The case stands for re-listing on 25.10.2012.								
	Case No.:3/2	25/84-ALC3/2012			Party Name: SRF LIMITED		Meet No/Date ALC3/2012 27.09.2012	:25/84-	Status: Approved
	HQ File :01/8	84/050/00233/AM13/			RLA File :04/24/040/00014/AM1	3/	Lic.No/Date:04 22.08.2012	410139005	5
	submitted		ingly,	Committee after	per agenda alongwith other related to ratificate detailed below:-	• •		•	
17	S.No.	Export Product		Export Quantity	Import item	Quantity	allowed		
	1.	Polyester Tyre fabric (DIPPED)	Cord	1,00,000 Kgs.	Polyester Chips (For industria yarn)	1 1,05,00	0 Kgs.		
					Nylon cotton weft	305 Kg	S.		
					V.P. Latex	6500 K	gs.		
					Spin finish oil	900 Kg	5		
					Gril bond	500 Kg	S.		
	The R.A. s	shall be advised to tal	ke nec	essary action sul	bject to compliance of other us	ual conditio	ns.		

Case No.:4/25/84-ALC3/2012	5	07.00.2012	Status: Approved
HQ File :01/84/050/00234/AM13/	RLA File :05/24/040/00193/AM13/	Lic.No/Date:0510332286 22.08.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity allowed
;			Quantity		
	1.	Blouse-Top Short Sleeve,	20,735	4mm Acrylic Clawstone-	3964 Gross with
		Pepper Crystal Studs with 4mm	Nos.	crystal clear color with	accountability
		and 6mm Acrylic Clawstones,		silver color metal backing	clause
		crystal clear color with silver		6mm Acrylic Clawstone-	13,205 Gross
		color metal backing		crystal clear color with	with
		(Style:0156980)		silver color metal backing	accountability
					clause

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	1 3	Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: Differed
HQ File :01/84/050/00190/AM13/			Defer Date: 25.10.2012

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm was asked to furnish the details of net contents of input in export product. In reply, the applicant firm stated that it is 100% nylon yarn. However, applicant firm has not mentioned what will be weight of input in the export product. Accordingly, the Committee after deliberations decided to ask the applicant firm to intimate the weight of input in the export product alongwith CAD/CAM, measurement sheet of the export product for consideration of the proposal. The case stands for re-listing on 25.10.2012.

			Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: Deferred
H	IQ File :01/84/050/00236/AM13/			Defer Date: 25.10.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished the following information/details in support of their proposal:-

- i) Detail specification, GSM and dimension of export and import items.
- ii) Manufacturing process indicating stage-wise wastage of major inputs with complete calculation of requirement of inputs for manufacture of each export item.
- iii) Consumption of all the inputs with corresponding production of export items for the three years duly certified by concerned Central Excise/Chartered Accountant.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 25.10.2012.

Case No.:7/25/84-ALC3/2012	'	07.00.0010	Status: Approved
HQ File :01/84/050/00237/AM13/		Lic.No/Date:0410139336 30.08.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this

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case, takii	ng cue from SION A-2821	and A-2398,	as detailed below:-	
S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Polyester Tyre Cord	10,00,000	Polyester Chips (For industrial	10,50,000 Kgs.
	fabric (DIPPED)	Kgs.	yarn)	
			Nylon cotton weft	3050 Kgs.
			V.P. Latex	65,000 Kgs.
			Spin finish oil	9000 Kgs
			Gril bond	5000 Kgs.
	S.No.	S.No. Export Product 1. Polyester Tyre Cord	S.No. Export Product Export Quantity 1. Polyester Tyre Cord 10,00,000	1. Polyester Tyre Cord fabric (DIPPED) Regs. Polyester Chips (For industrial yarn) Nylon cotton weft V.P. Latex Spin finish oil

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:9/25/84-ALC3/2012	1	Status: Deferred
22	HQ File :01/84/050/00239/AM13/		Defer Date: 25.10.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 25.10.2012.

			Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: Deferred
23	HQ File :01/84/050/00240/AM13/			Defer Date: 25.10.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 25.10.2012.

MANUAL AGENDA CASES

(24)

Case No.481	M/s S.A.S. International, Faridabad		
NC 25/AM-13, dt. 27.09.2012	File No.01/84/162/295/AM-13/DES-V		
Norms for Textiles Goods, Shawls, Scarves, Made-up and garments manufactured from Blended yarns			
containing Sheep Wool, Fine Animal	containing Sheep Wool, Fine Animal Hair (Pashmina Wool) & wastage silk fibre.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the representation received from applicant firm. The ad-hoc norms once fixed by the Norms Committee are valid for two years. Applicant firm can avail this facility. The Committee deliberated on this issue and decided that animal hair cannot be allowed to be incorporated under the SION J-312. Further, the amendment in the SION cannot be done on the request of one applicant firm alone. The applicant firm is advised to approach the relevant export promotion council to examine this further.

(25)

Case No.482	M/s Tata International Ltd., Chennai	
NC 25/AM-13, dt.27.09.2012	File No.01/84/50/306/AM-12/DES-V	
Ratification of input output norms against Advance Authorisation No.0410131144 dated 30.11.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O.M., dated 27.09.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Synthetic Upper for Shoes	3,00,000	Artificial PU Synthetic Leather	9,02,700 Sq. foot

(Embroidered uppers textile material)	of Pairs		(@ 3.009 sq. ft. per pair)
		Non-woven fabric material	4,59,000 Sq. foot
			(@ 1.530 sq. ft.
			per pair)
		Chess fabric material	7,00,800 Sq. foot
			(@ 2.336 sq. ft.
			per pair)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.483	M/s East End Silk Pvt. Ltd.	
NC 25/AM-13, dt. 27.09.2012	File No.01/84/50/319/AM-09/DES-V	
Ratification of input output norms in respect of Advance Authorisation No.0210153529 dated		
13.01.2011		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that representative (s) of applicant firm may come for personal hearing on any working thursday with prior intimation to the O/o DGFT. While coming for personal hearing, the technical person may also be present before NC who can substantiate the requirement of inputs explaining the case with supporting documents/samples etc.

(27)

Case No.484	M/s Meenakshi India Ltd., Chennai	
NC 25/AM-13, dt. 27.09.2012	File No.01/84/102/589/AM-09/DES-V	
Ratification of input output norms in respect of Advance Authorisation No. 0410099371 dated		
21.10.2008		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has claimed the requirement of fabric @ 3.11 sq. meter per piece for men's pant. The documents make available by the applicant firm are not sufficient to work out the requirement of fabric. Applicant firm has intimated that the export has already been done. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the measurement, CAD/CAM of

the export product with calculation of requirement of fabric @ 3.11 sq. meter per piece supported with the shipping documents reflected the above requirement for consideration of the proposal. The case stands for re-listing on 25.10.2012. (28)

Case No.485	M/s Niyaz Apparels, Chennai	
NC 25/AM-13, dt. 27.09.2012	File No.01/84/162/215/AM-09/DES-V	
Ratification of Input Output Norms in respect of Advance Authorization No.0410019299 dated		
30.10.2001.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of requisite information/details. The Committee agreed with the request of applicant firm and defer the case for re-listing on 18.10.2012.

(29)

Case No.486	M/s J.D. Jones & Co. Pvt. Ltd., Kolkata	
NC 25/AM-13, dt. 27.09.2012 File No.01/84/162/262/AM-13/DES-V		
Ratification of input output norms in respect of Advance Authorisation No.0210179510 dated		
06.07.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 11.10.2012.

(30)

Case No.487	M/s Jiwanram Sheoduttarai, Industries Ltd.	
NC 25/AM-13, dt.27.09.2012	File No.01/84/50/154/AM-10/DES-V	
Ratification of input output norms in respect of Advance Authorisation No.0210133247 dated		
03.11.2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 25.10.2012.

(31)

Case No.488	M/s Indian Apparels, Gurgaon	
NC 25/AM-13, dt. 27.09.2012	File No.01/84/50/378/AM-12/DES-V	
Ratification of Input Output Norms in respect of Advance Authorization No.0510316753 dated 07.02.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Rajneesh Kumar & Mr. Jamaluddin, present before the NC on behalf of the firm. Mr. Rajneesh Kumar presented the samples and explained the details of the case before the Committee. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Lady Tops made of 100%	4755 Nos.	100% Polyester woven	5706 Sq.
	Polyester woven fabric, GSM-		fabric, GSM-84+/-5%,	meter (@ 1.20
	84+/-5%, Color: Turq Stone/		Color: Turq Stone/ Mazz,	sq. meter per
	Mazz, Width-58", Style No.4354		Width-58"	piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(32)

Case No.489	M/s Indian Apparels, Gurgaon	
NC 25/AM-13, dt. 27.09.2012	File No.01/84/50/379/AM-12/DES-V	
Ratification of Input Output Norms in respect of Advance Authorization No.0510316752 dated		
07.02.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Rajneesh Kumar & Mr. Jamaluddin, present before the NC on behalf of the firm. Mr. Rajneesh Kumar presented the samples and explained the details of the case before the Committee. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Lady Top Crinkle Gauze SLVLS	20,844	100% Cotton Crinkle	43,772.4 Sq.
	V Neck made of 100% Cotton	Nos.	Gauze woven fabric, GSM-	meter (@ 2.10
	woven fabric, GSM-80+/-5%,		80+/-5%, Width-49",	sq. meter per
	Width-49", Style No.6158		Various colors-Rose,	piece)
			Voilet, Tropical, Green,	
			Black, white	
2.	Ladies Tank Top Printed Gauze	11,742	100% Cotton Printed	24,658.2 Sq.
	Smocked neckline made of 100%	Nos.	Gauze woven fabric, GSM-	meter (@ 2.10
	Cotton woven fabric, GSM-80+/-		80+/-5%, Width-49", Item	sq. meter per
	5%, Width-49", Style No.6560		No.RM 100714-15	piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(33)

Case No.490	M/s Indian Apparels, Gurgaon	
NC 25/AM-13, dt. 27.09.2012	File No.01/84/50/380/AM-12/DES-V	
Ratification of Input Output Norms in respect of Advance Authorization No.0510316754 dated		
07.02.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Rajneesh Kumar & Mr. Jamaluddin, present before the NC on behalf of the firm. Mr. Rajneesh Kumar presented the samples and explained the details of the case before the Committee. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No	o. E	Export Product	Export	Import item	Quantity allowed
			Quantity		
1.	L	adies Camisole made of 100%	5501 Nos.	100% Rayon Printed	11,753.00 Sq.
	R	Rayon Printed woven fabric,		woven fabric, GSM-110+/-	meter
	G	GSM-110+/-5%, Width-56",		5%, Width-56", Stamped	

	Stamped Batik print, Style No.9455	Batik print	
2.	Ladies Camisole made of 100% Rayon Printed woven fabric, GSM-110+/-5%, Width-56", Textured Leopard print, Style No.6903	100% Rayon Printed woven fabric, GSM-110+/-5%, Width-56", Textured Leopard print	meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(34)

Case No.491	M/s Neo Corp International Ltd., Dhar	
NC 25/AM-13, dt. 27.09.2012	File No.01/84/50/419/AM-12/DES-V	
Ratification of Input Output Norms in respect of Advance Authorization No.1110026880 dated		
24.07.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP for their examination and comments. It was decided to defer the case for re-listing on 25.10.2012.

(35)

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	Case No.492	M/s Texstyles, Noida
	NC 25/AM-13, dt. 27.09.2012	File No.01/84/50/125/AM-07/DES-V
	Ratification of Input Output Norms against Advance Authorization No.0510183956 dated 02.06.20	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given requirement of inputs for each export product separately. According, the Committee after deliberations decided to ask the applicant firm to give the requirement of inputs in Appendix 11A of ANF alongwith measurement chart, CAD/CAM of export product for consideration of the proposal. The case stands for re-listing on 25.10.2012.
